

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:318
ANSWERED ON:15.12.2014
VICTIMS OF TRAIN ACCIDENTS
Somaiya Dr. Kirit

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the compensation being paid by the Railways to the victims of train accidents is fixed;
- (b) if so, the details thereof;
- (c) the details of the criteria for granting compensation to the victims of train accidents untoward incidents by the Railway Claims Tribunal;
- (d) whether the Railways have received any representation to enhance the amount of compensation to the victims of rail accidents; and
- (e) if so, the details thereof and the steps taken/being taken by the Railways in this regard?

Answer

MINISTER OF RAILWAYS (SHRI SURESH PRABHAKAR PRABHU)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 318 BY DR. KIRIT SOMAIYA TO BE ANSWERED IN LOK SABHA ON 15.12.2014 REGARDING VICTIMS OF TRAIN ACCIDENTS.

(a) Yes, Madam.

(b) As per Railway Accidents and Untoward Incidents (Compensation) Rules, 1997, the maximum amount of compensation paid is Rs. 4 Lakh.

(c) In terms of Section 125 of the Railways Act, 1989, the claimant has to file a compensation claim in the Railway Claims Tribunal, which is a quasi judicial body, independent from the Railways. The amount of compensation is decided by the Tribunal in terms of Railway Accidents and Untoward Incidents (Compensation) Rules, 1997 by awarding a decree. The amount of compensation is paid by the Railways if the decree so awarded by the Tribunal is decided to be satisfied by the Railways.

(d) Yes, Madam.

(e) Two representations from Hon'ble Members of Parliament have been received in this Ministry. At present, there is no proposal to enhance the compensation amount.